

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) As per Air Transport Circular 05 of 2009, all the scheduled domestic airlines are required to display the breakup of the air fare on their respective website.

All the scheduled airlines are in compliance with the said circular.

(c) and (d) No complaint substantiating non-compliance of regulatory provisions of Rule 135, Aircraft Rules 1937 has been received by Directorate General of Civil Aviation.

#### **Abolition of Boarding Pass System**

1612. SHRI DHARMAPURI SRINIVAS: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government is contemplating on doing away with the system of issuing boarding passes to the air travellers and introduce express check-in system;

(b) if so, the details thereof; and

(c) the timeline by when this new system will come into force?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (c) No, Sir. However, initiatives are taken by Government to improve passenger experience. One such initiative is DIGI YATRA. The DIGI YATRA provides access to passenger to the airport upto boarding of aircraft through e-gate with the help of mobile boarding pass and digital authentication technologies.

#### **Emergency landing of aircrafts**

1613. SHRI PARTAP SINGH BAJWA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the incidents of emergency/rough landing of aircraft of public and private airlines reported during 2016 and 2017, airline-wise and incident-wise;

(b) the reasons for such emergency/ rough landings;

(c) whether any inquiry has been conducted into all these incidents;

(d) if so, the outcome thereof, incident-wise; and